

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Rajya Sabha**  
**UNSTARRED QUESTION NO. : 187**  
**TO BE ANSWERED ON THE 5th February 2024**  
**MID AIR MISBEHAVIOURS**

**187. SHRI HARBHAJAN SINGH**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

- (a) whether Government is taking any measures to curb the mid-air misbehaviour by both passengers as well as the crew;**
- (b) if so, the details thereof;**
- (c) the details of such cases reported in the last five years, year-wise; and**
- (d) the details of the action taken in this regard?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(GEN. (DR) V. K. SINGH (RETD))**

**(a) & (b): Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR), Section 3- Air Transport, Series M, and Part VI titled "Handling of unruly / disruptive passengers", in order to handle unlawful/disruptive behavior on-board aircraft.**

**As per the provision mentioned in the aforementioned CAR, whenever an airline receives a complaint of unruly behavior from the pilot- incommand, the incident may be referred by the airlines to an Internal Committee for deciding the duration for which the unruly passenger will be banned from flying. Based on the recommendation of the concerned airline's Internal committee, DGCA will place the passenger in the 'No Fly list', wherein the unruly passenger is banned from taking flights to/from/within India for a specific period.**

**(c) & (d): The year wise details of number of passengers who are placed in the 'No Fly list' for the last five years is given below:**

<b>Year</b>	<b>No. of Passengers</b>
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**2019**

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**0**

**2020**

**10**

**2021**

**66**

**2022**

**63**

**2023**

**108**

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**Total**

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**247**

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